NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1391/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES:

Lease Plan India Pvt.Ltd.

V/s.

Samira Habitats (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION

33 R.N. Gaonkov Advocute for Petitioner

ORDER CP No.1391/ I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel having reported that intimation has not been notified to the Corporate Debtor, the Petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor and file proof of service on the next date of hearing.

List this matter on 4.10.2017.

Sd/-V. NALLASENAPATHY

Member (Technical)

Sd/-**B.S.V. PRAKASH KUMAR**

Member (Judicial)